S.O. 565(E).—Whereas, the National Commission for Women (NCW) constituted an Inquiry Committee under the Chairpersonship of Mrs. Nirmala Venkatesh, Member, NCW vide its order No. 8/5(1)C&I/2009 dated 27-01-2009-NCW to inquire into alleged assault at girls by Hindu Outfit Members in a pub at Mangalore (Karnataka);

Whereas Mrs. Nirmala Venkatesh failed to submit an interim report soon after the inquiry despite a specific request to that effect by NCW but went public with her views;

Whereas reports appeared in the media that she questioned the authority of the Minister of State (IC), Women and Child Development especially with reference to the satisfaction of the Minister with the report of the Member, NCW;

Whereas Smt. Nirmala Venkatesh was given an opportunity to explain her conduct and show cause as to why action should not be taken against her for her conduct unbecoming of the high position of the Member of National Commission for Women;

And whereas the reply of Mrs. Nirmala Venkatesh was not found satisfactory and her acts were seen as unbecoming of the high position she is holding which renders her continuance in office detrimental to the public interest.

Now therefore, the Central Government under the powers vested in it vide Section 4(3) (f) of the National Commission for Women Act, 1990 removes Smt. Nirmala Venkatesh from the position of Member, National Commission for Women with immediate effect.

[F. No. 9-3/2009-W.W.]
Dr. (Mrs.) KIRAN CHADHA, R. Secy.